

(b) There is no such proposal under consideration of the Government.

(c) Suitable provisions prescribing the working hours for workers exist under the Factories Act, 1948 and the Mines Act, 1952. Similarly, the conditions of work and employment including hours of employment in shops, commercial establishments and other establishments are prescribed in the Shops & Establishment Acts administered by respective State Governments. Adequate penalty provisions already exist in the various enactments against violation of the laid down norms.

Digitization of data of EPFO

2299. SHRI T.M. SELVAGANAPATHI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the subscribers of Employees Provident Fund Organisation (EPFO) will soon be able to track the status of their claim settlement and account transfer online;

(b) if so, the details thereof;

(c) whether it is also a fact that the EPFO is considering to digitize its entire data;

(d) if so, whether any target has been fixed for the same; and

(e) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) The facility of knowing "claim status" is available for subscribers of the Employees' Provident Fund Organization (EPFO) on the website of EPFO-www.epfindia.gov.in, which can be checked from anywhere in the world.

(c) to (e) EPFO has undertaken a 'Computerization Project' with the technical assistance of NIC. As of date, 117 offices out of 120 offices of EPFO have been computerized under this project. It has been planned to implement the project in all offices of EPFO by 31.03.2011.

Implementation of report on wage revision of working journalists

2300. ROF. P.J. KURIEN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has received the Report of Justice G.R. Majithia Wage Board, appointed for considering wage revision of working journalists;

(b) if so, the details thereof and the time frame by when Government proposes to implement the recommendations made in the said report;

(c) whether Government has also received representations from journalists' unions in this regard; and

(d) if so, the details thereof and the action being taken?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) Yes, Sir. The Wage Boards for Working Journalists and Non-Journalist Newspaper Employees have submitted their Reports to the Government on 31st December, 2010. The recommendations of the Wage Boards are under consideration of the Government and after approval of the Cabinet, the recommendations would be notified in the Gazette of India for implementation.

(c) and (d) Representations have been received from some Newspaper Employees Union giving their comments and demands on the recommendations of the Wage Boards', Report, including quick implementation of the Wage Boards', recommendations. The representations would be considered on merit.

Provident fund scam in RITES Ltd.

†2301. SHRI PRABHAT JHA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether any case of provident fund scam in RITES limited, an Undertaking of Government of India, has come to the notice of Government; and

(b) if so, the details thereof and the details of action taken by Government so far in this regard?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) The establishment is covered under Code No. DL/5633 in Regional Office, Delhi (North). No case of provident fund scam in RITES Limited (an undertaking of Government of India) has come to notice.

(b) Does not arise in view of (a) above.

Data regarding employment generation in the country

2302. SHRI K.N. BALAGOPAL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

†Original notice of the question was received in Hindi.